

[Shri A. C. George]

published in Gazette of India dated the 27th April, 1971 regarding management of the Sri Bharathi Mills Limited, Pondicherry, under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951. [Placed in Library. See No. LT-274/71]

- (2) A copy of the Export of Cast Iron Soil Pipes and Fittings (Inspection) Rules, 1971 (Hindi and English versions), published in Notification No. S. O. 1916 in Gazette of India dated the 6th May 1971, under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act 1963. [Placed in Library. See No. LT-275/71].

CIVIL DEFENCE (AMDT.) REGULATIONS

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHSIN): I beg to lay on the Table a copy of the Civil Defence (Amendment) Regulations, 1971 (Hindi and English versions), published in Notification No. G.S.R. 520 in Gazette of India dated the 7th April, 1971 under section 20 of the Civil Defence Act, 1968. [Placed in Library. See No. LT-276/71]

12.34 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS FIRST REPORT

SHRI G. G. SWELL (Autonomous Districts): I beg to present to First Report of the Committee on Private Members' Bills and Resolution.

12.35 hrs.

STATEMENT *Re*: APPOINTMENT OF ONE-MAN COMMISSION OF ENQUIRY BY THE SSP-LED GOVERNMENT IN BIHAR

THE MINISTER OF FOREIGN TRADE (SHRI L. N. MISHRA): Mr.

Speaker, Sir, I seek your permission to say a few words relating to the issue of a Notification by the former SSP-led Ministry of the Government of Bihar establishing a One-man Commission of Enquiry to look into certain allegations against me in connection with the working of public co-operation work of the Bharat Sewak Samaj in the Kosi Project.

श्री राम देव सिंह (महाराजगंज) : अध्यक्ष महोदय, मेरा प्वाइन्ट आफ आर्डर है। जब एक मामला किसी न्यायकर्ता के मामले विचाराधीन है तो क्या उसके संबंध में यहां पर कोई बयान दिया जा सकता है ?

MR. SPEAKER: I have seen it. The statement was sent to me earlier I have seen it from that point of view and afterwards I have allowed him.

SHRI L. N. MISHRA: I was out of the country when the Notification was issued, and with out prejudice to further steps in connection with the said enquiry, I have been anxious, since my return, to place before the House a general account of the facts of the case.

I might mention, Sir that it is little odd that even the principles of elementary justice of seeking my explanation, much less consulting me, was not followed by the SSP-led Government of Bihar, before setting up this Commission of Enquiry.

Perhaps, if they had consulted me, looked into their papers a little more carefully, gathered some preliminary evidence, they would themselves have come to the conclusion that a Commission of this kind was uncalled for and infructuous. It is nothing but an act of political vindictiveness.

Within day or two on my appointment as parliamentary Secretary in the Government of India some time in May, 1957, I resigned from the Convenorship of the Kosi Section of the Bharat Sewak Samaj. This is not a matter which is unknown to this House. This was discussed on Shri Madhu Limaye's allegation in the Lok Sabha on 22nd March, 1968 and the replies furnished by me are available in the proceedings of this House.